

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:36
ANSWERED ON:26.07.2010
NON-PAYMENT OF MINIMUM WAGES
Anuragi Shri Ghansyam ;Choudhary Shri Harish

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints regarding labourers not being given minimum wages in several companies in public and private sectors in the country during the last two years and the current year;
- (b) if so, the details thereof and State-wise and year-wise; and
- (c) the action taken against the said companies?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (c): The minimum wages, fixed/revised under the Minimum Wages Act, 1948 for different categories of workers engaged in different scheduled employments in the Central and State sphere are applicable to establishments both in the public and private sectors. The enforcement of the Act is secured at two levels. While in the Central sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.

On the basis of information made available, the details regarding enforcement of Minimum Wages Act, 1948 in the State sphere for the last three years i.e., 2006-07, 2007-08 and 2008-09, at Annexure -I, II and III.